## **Advice 'A' Section**

Advice work pertaining to various Ministries and Departments as stated below.

- 1. Ministry of Home Affairs.
- 2. Ministry of External Affairs.
- 3. Department of Personnel & Admin Reforms.
- 4. Parliamentary work.
- 5. Ministry of Defence.
- 6. Ministry of Road Transport & Highways.
- 7. Ministry of Tourism and Civil Aviation.
- 8. Ministry of Labour.
- 9. Ministry of Chemicals & Fertilizers.
- 10. Ministry of Steel.
- 11. Ministry of Mines.
- 12. Department of Rehabilitation.
- 13. Department of Justice.
- 14. Ministry of Social Justice & Empowerment.
- 15. Ministry of Coal.
- 16. Department of Communication and Information Technology
- 17. Department of Telecom
- 18. Ministry of Skill Development and Entrepreneurship
- 19. Development of North Eastern Region
- 20. Union Public Service Commission
- 21. Central Information Commission
- 22. Ministry of Shipping
- 23. Ministry of Civil Aviation

- 24. Ministry of Tribal Affairs
- 25. Ministry of Minority Affairs
- 26. Ministry of Petroleum & Natural Gas
- 27. Ministry of Tourism
- 28. Ministry of Communications including Directorates General of Posts & Telegraphs.
- 29. Conveyancing matters including house building advance cases of all the Ministries and Departments.
- 30. Forty- Second Constitution Amendment Challenge in courts correspondences relating to the subject.
- 31. RTI applications and Third Party notices under Section 11 of the RTI Act, 2005 received from various ministries in respect of legal advices tendered by this Ministry.
- 32. Miscellaneous work, that is, Diary, Despatch, marking of files, tracing precedents, keeping record of Cabinet Notes, Cabinet Meetings, Sate Bill Register, Movement Register, Index Register and arranging numerous opinion tendered by different officers of the Department etc. and yearly scanning and indexing of the opinions in the Section given proper title, short subjects and typed ministries-wise, and also prepared State Bill/Private Member Bill/Cabinet Note and Parliament Assurances Register with index which required detailed and minute reading of each precedent before making short title.

## **Advice 'B' Section**

The Section is dealing with the advice work of following Ministries:-

- 1. Ministry of Finance (Department of Revenue, Economic Affairs, Expenditure)
- 2. Ministry of Corporate Affairs
- 3. Ministry of Heavy Industry & Public Enterprises
- 4. Ministry of Small Scale Industry & Rural Agro
- 5. Ministry of Railways
- 6. Ministry of Urban Development
- 7. Ministry of Commerce & Industry
- 8. Ministry of Parliamentary Affairs
- 9. Lok Sabha Secretariat
- 10. Rajya Sabha Secretariat
- 11. President Secretariat
- 12. Prime Minister Office
- 13. Cabinet Secretariat
- 14. COD Meetings
- 15. Ministry of Disinvestments
- 16. Ministry of Science & Technology
- 17. Ministry of Water Resources,
- 18. Ministry of Textiles
- 19. Ministry of Health and Family Welfare.
- 20. Ministry of Information & Technology
- 21. Ministry of New and Renewable Energy
- 22. Ministry of Atomic Energy
- 23. Ministry of Power

- 24. Ministry of Ocean Development
- 25. Comptroller and Auditor General for India
- 26. NITI Aayog
- 27. Ministry of Information & Broadcasting
- 28. DGS&D
- 29. Ministry of Environment & Forests
- 30. Ministry of Agriculture
- 31. Ministry of Rural Development
- 32. Ministry of Consumer Affairs
- 33. Ministry of Food & Public Distribution
- 34. Ministry of Human Resource Development
- 35. Ministry of Culture
- 36. Ministry of Youth Affairs & Sports
- 37. Ministry of Food Processing Industries
- 38. Ministry of Statistics & Programme Implementation
- 39. Ministry of Space
- 40. Ministry of Panchayati R Raj,
- 41. Ministry of Women & Child Development
- 42. Ministry of Earth Sciences
- 43. Miscellaneous work, that is, Diary, Despatch, marking of files, tracing precedents, keeping record of Cabinet Notes, Cabinet Meetings, Sate Bill Register, Movement Register, Index Register and arranging numerous opinion tendered by different officers of the Department etc. and yearly scanning and indexing of the opinions in the Section given proper title, short subjects and typed ministries-wise, and also prepared State Bill/Private Member Bill/Cabinet Note and Parliament Assurances Register with index which required detailed and minute reading of each precedent before making short title.

## Advice 'C' Section

- 1. Review and weeding out of old opinions and precedents.
- 2. Coordination and maintenance of Law Officers opinions.
- 3. Coordination and maintenance of Central Index Slips in respect of opinions.
- 4. Obtaining opinions of Law Officers on the statement of cases prepared by the Officers.
- 5. Printing of Law Officers opinions.
- 6. Index of Law Officers opinions and Index of opinions in the Advice Branch.
- 7. Undertaking research on any Legal problem entrusted by the senior Officers.
- 8. Maintenance of documents and records relating to the International / Conferences/Meeting attended by the Officers.
- 9. RTI applications and Third Party notices under Section 11 of the RTI Act, 2005 received from various ministries in respect of legal advices tendered by this Ministry.